

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
Sri Venkatram spinners Pvt Ltd

MAIN PETITION NUMBER : IBA/216/2019

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1262(CHE)2024

ORDER

Present: Mr. T.K.Bhaskar, Ld. Counsel along with
Mr. A.G.Sathyanarayana for Applicant.

Heard.

This application has been filed seeking confirmation of the sale of the Corporate Debtor as a going concern and declaration that successful bidder is entitled to avail immunity, reliefs and concessions.

We are informed that forfeiture of the amounts has been challenged before the Hon'ble NCLAT however, there is no stay on the same.

Ld. Counsel for the Applicant seeks and is granted liberty to file additional documents in the form of process documents.

List the Petition for hearing on **30.05.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**